

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 12.11.2020

Appeal No. 320 of 2020

Arvind Parasramka
26, Belvedere Road,
Kolkata – 700 027.

...Appellant

Versus

1. Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051.
2. Bombay Stock Exchange Limited (BSE)
25th Floor, P J Towers, Dalal Street,
Mumbai – 400 001.
3. Dhunseri Ventures Limited
Having its office at – Dhunseri House,
4A, Woodburn Park,
Kolkata – 700 020, India.
4. Pradip Kumar Khaitan (DIN:00004821)
B-103, Rai Enclave,
7/1A Sunny Park, Ballygunge,
Kolkata – 700 019.
5. C.K. Dhanuka (DIN: 00005684)
14B, Dr. U.N. Bramachary Street,
(formerly 14, Loudon Street),
Kolkata – 700 017.
6. Bharat Jhaver (DIN:00379111)
Jhaver House, Old No. 5, New No. 9,
Boat Club Road, Third Avenue,
Raja Annamalai Puram,
Chennai – 600 028.

7. Aruna Dhanuka (DIN: 00005677)
14B, Dr. U.N. Bramachary Street,
(formerly 14, Loudon Street),
Kolkata – 700 017.
8. Mrigank Dhanuka (DIN: 00005666)
14B, Dr. U.N. Bramachary Street,
(formerly 14, Loudon Street),
Kolkata – 700 017.
9. Siddhartha Rampuria (DIN: 00755458)
5B, Lord Sinha Road,
Kolkata – 700 071.
10. Joginder Pal Kundra (DIN: 00004228)
332, Sector – 15A,
Noida – 201 301
Uddar Pradesh
11. Basudeb Sen (DIN: 00056861)
109 Rashtra Guru Avenue,
Gurudham, Dum Dum,
Kolkata – 700 028.
12. Anuradha Kanoria (DIN: 00081172)
1C, Arjun Enclave,
12C, Judges Court Road,
Kolkata – 700 027.
13. Anurag Bagaria (DIN: 00111917)
No. 6/3, 1st Cross, RMV Extension,
Sadashivanagar,
Bangalore – 560 080. ...Respondents

Mr. Kishore Kunal, Advocate with Mr. Manish Rastogi, Advocate i/b K K & Co. and Mr. Jitendra sharda, Advocate i/b J. Sharda for the Appellant.

Mr. Rafique Dada, Senior Advocate with Mr. Anubhav Ghosh, Advocate i/b The Law Point for Respondent No. 1.

Mr. Abhiraj Arora, Advocate with Ms. Rashi Dalmia, Advocate i/b ELP for Respondent No. 2.

CORAM: Justice Tarun Agarwala, Presiding Officer
Dr. C.K.G. Nair, Member
Justice M.T. Joshi, Judicial Member

Per: Justice Tarun Agarwala, Presiding Officer (Oral)

1. We have heard Shri Kishore Kunal, the learned counsel for the appellant, Shri Rafique Dada, the learned senior counsel for respondent no. 1 and Shri Abhiraj Arora, the learned counsel for respondent no. 2 through video conference.

2. The present appeal was filed against the communication / order dated August 12, 2020 disposing of the appellant's complaint on the SCORES platform. At the time when the appeal was entertained this Tribunal had passed an order dated October 28, 2020 directing the respondent to pass an appropriate order on the complaint filed on the SCORES platform. Based on the said direction, the respondent have passed an order dated November 11, 2020 and have disposed of the complaint of the appellant.

3. In view of the aforesaid, the appeal of the appellant has become infructuous and is disposed of as such. It would be open to the appellant to challenge the order dated November 11, 2020 before the appropriate forum if the appellant is aggrieved by the said order.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C.K.G. Nair
Member

Justice M.T. Joshi
Judicial Member

12.11.2020
msb